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V
CENTRAL ADMINISTRATIVE TRIBUNAL,

CUTTACK BENCH, CUTTACK.

ORIGINAL APPLICATION NO. 559 OF 1995
Cuttack, this the 5th day of April, 2002

CORAM:

HON'BLE SHRI M.R.MOHANTY, MEMBER(JUDICIAL)

Mohammad Bhikari, son of Sk.Safly, At/PO-Simalda,
Gobindpur, District-Cuttack
.....
.....
Applicant.

Advocates for applicant - Mr.U.C.Patnaik and Mr.D.K.Patnaik

Vrs.

1. Union of India, represented through its Chief Administrative Officer (P), South Eastern Railway, At/PO-Bhubaneswar, District-Khurda.
2. Chief Project Manager, South Eastern Railway, At/PO-Bhubaneswar, District-Khurda

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Respondents

Advocate for respondents - Mr.Ashok Mohanty

O R D E R
M.R.MOHANTY, MEMBER(JUDICIAL)

The applicant, who served the Railways as a Casual Helper from 27.1.1970 to 23.6.1974, has approached this Tribunal in the year 1995 to get an engagement under the Railways. As stated by Mr.Ashok Mohanty, the learned Senior Panel Counsel (Railways) for the respondents as that the Railways have discontinued engaging casual helper, there is no scope for the respondents to give the applicant any engagement. Mr.U.C.Patnaik, appearing for the applicant, states that for the reason of the three conditions given in Annexure-2 dated 20.4.1989, his case can receive due consideration. Annexure-2 dated 20.4.1989 is a document relating to ante-dating of regularisation of casual labourers who have already been regularised in

Group-D posts. Therefore, this document under Annexure-2 is of no assistance to the applicant. This case of the applicant, which has got no merit, is also grossly barred by limitation. Therefore, this O.A. is dismissed, but, in the circumstances, there shall be no order as to costs.

(M.R. MOHANTY)
(M.R. MOHANTY)

05/04/2022

MEMBER (JUDICIAL)

AN/PS